

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-317
IB-2068(ND)2019
CA-67/CV/ND/2019

IN THE MATTER OF:

Century Road Transport Pvt Ltd
Vs.
Tyson Retail Services Pvt Ltd

....Applicant

....Respondent

SECTION

Under Section 9 of IBC, 2016

Order delivered on 23.10.2019

CORAM:

JUSTICE SHRI R.D. KHARE (Retd.)
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

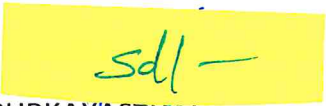
PRESENT:

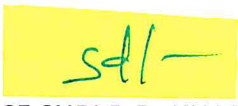
For the Applicant :
For the Respondent :

ORDER

Ld. Counsel for the petitioner has put in appearance and prays for restoration of the petition. The cause shown is sufficient. The same is therefore allowed.

Ld. Counsel for the petitioner has put in appearance. None present on behalf of the respondents. Notice to the corporate debtor vide all modes including process of this bench. Notice be issued to the CD through its Directors. Dasti Affidavit of service be filed. Be listed for further hearing on 20.11.2019.


(SUMITA PURKAYASTHA)
MEMBER (T)


(JUSTICE SHRI R.D. KHARE)
MEMBER (J)

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